

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1169**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2023/ AGRAHAYANA 22, 1945
(SAKA)**

SEIZURE OF COCAINE AND OTHER DRUGS

**1169 SHRI DHIRAJ PRASAD SAHU:
DR. AMEE YAJNIK:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been large scale seizure of cocaine and other drugs in Gujarat;**
- (b) if so, the reasons failure to curb the entry of drugs into Gujarat; and**
- (c) the details of total seizures of drugs in the last five years and the steps taken by Government to curb such issue?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) As per latest data published by National Crime Records Bureau (NCRB) pertaining to the year 2022, Drug-wise seizure under Narcotic Drug and Psychotropic Substances (NDPS) Act in Gujarat during 2018 to 2022 and total drug-wise seizure under NDPS Act in India during 2018-2022 is at Annexure-A.

The State of Gujarat has vast maritime borders which pose challenges before the Law Enforcement Agencies to contain maritime trafficking of

drugs. However Government has initiated concrete steps to address these challenges. The measures taken by the Government to check drug trafficking (including in State of Gujarat) are as under:

(i) The Government has introduced the Narco-Coordination Centre (NCORD) mechanism in 2016 to have effective coordination of actions among various Ministries, Departments, Central and States Law Enforcement Agencies dealing with narcotics. The mechanism has been restructured into a 4 tier structure in 2019 as detailed under:-

- Apex Level Committee (headed by Union Home Secretary)**
- Executive Level Committee (headed by Special Secretary (IS), MHA).**
- State Level Committee (headed by Chief Secretary of the concerned State).**
- District Level Committee (headed by District Magistrate)**

Further, an NCORD portal has been developed which is an all in one portal for information such as Training & Capacity Building, Narco-Offenders data, legal information, exemplary initiatives taken by States etc. related to drug law enforcement.

- (ii) A Joint Coordination Committee (JCC) was constituted vide MHA's Order dated 19 July, 2019 consisting of Central and State Agencies to monitor investigations in case of large seizure of drugs.**
- (iii) Dedicated Anti-Narcotics Task Force (ANTF) headed by ADG/IG level Police Officer has been established in each State/UT.**
- (iv) A high level dedicated group Multi Agency Maritime Security Group (MAMSG) has been created in National Security Council Secretariat (NSCS) to analyze the drug trafficking through maritime routes, challenges and solutions.**
- (v) A post of National Maritime Security Co-ordinator has been created by the Government of India to co-ordinate the actions of all agencies involved in the maritime domains in India.**
- (vi) To prevent drug trafficking along border areas various border guarding forces like BSF, SSB, Assam Rifles and Indian Coast Guard have been empowered under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to make interdiction of drugs.**

- (vii) To prevent Inter-State movement of narcotic drugs across the country by railway network, the Railway Protection Force (RPF) has also been empowered under NDPS Act, 1985 for search, seizure and arrest.**
- (viii) A Special Task Force on Darknet and Crypto Currency has been constituted to monitor suspicious transactions related to drugs on Darknet.**
- (ix) The Government has approved cadre restructuring of Narcotics Control Bureau (NCB) with creation of 425 new posts at different levels and creation of 4 new Regional Offices and 5 new Zonal Offices.**

Drug-wise Seizures under NDPS Act in Gujarat during 2018 to 2022

SL	Year	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Psychotropic Substances	Medicinal Preparations			Drug Precursor - Acetic Anhydride	Other Drugs		
		Kgs.	Kgs.	Kgs.	Kgs.	Kgs.	Nos.	Ltrs.	Kgs.	Kgs.	Nos.	Ltrs.
1	2018	4057.960	8646.134	1.450	0.202	74.440	27126	0.000	0.000	0.000	0	0.000
2	2019	2830.614	12089.747	0.436	1.578	0.12	4200	0	0	0.994	0	0
3	2020	4595.481	7128.368	0	1395.836	92.03	32590	894.325	0	1.499	440	0
4	2021	3519.595	16602.477	34.129	998.797	0.163	8622	88.3	0	151.876	0	4
5	2022	12838.989	14899.257	39.1	1392.73	0.364	0	1242.68	0	60.11	185	0

Total Drug-wise Seizures under NDPS Act in India during 2018 to 2022

SL	Year	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Psychotropic Substances	Medicinal Preparations			Drug Precursor - Acetic Anhydride	Other Drugs		
		Kgs.	Kgs.	Kgs.	Kgs.	Kgs.	Nos.	Ltrs.	Kgs.	Kgs.	Nos.	Ltrs.
1	2018	201842.569	1228089.216	447.974	37686.285	31231.579	11747942	110623.846	6.199	2420143.860	421180	7174158.063
2	2019	244309.825	443978.908	54.982	45552.84	253274.563	20779435	944440.569	61.918	124413.037	69987	10791259.04
3	2020	246223.868	853554.414	493.009	5357.801	82111.512	56069140	139495.917	17.612	129009.023	3185911	964736.08
4	2021	268671.105	796080.805	2220.49	1457.439	51299.887	44578576	682129.967	0	17415.976	3834111	213496.37
5	2022	337169.905	1716700.049	71.829	3042.983	16249.711	17189558	4561206.774	0	7341.059	301413	79542.325

Source: Crime in India, NCRB